

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:4077
ANSWERED ON:03.12.2010
COLLECTION FROM BROADCASTING INDUSTRY
Bavalia Shri Kuvarjibhai Mohanbhai

Will the Minister of FINANCE be pleased to state:

- (a) whether the Union and State Governments collect taxes from television broadcasting industry;
- (b) if so, the basis for tax collection and rates thereof, item-wise; and
- (c) the amount of tax collection made therefrom, item-wise during each of the last three years, zone-wise?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

(a) to (c) : The Union Government collect direct tax as corporate tax and income tax, depending upon the status of the television broadcaster, if the income is chargeable to tax. The basis for tax collection and tax rates depends upon status of the entity concerned and rates given in the respective Finance Act. So far as indirect taxes are concerned, service tax is collected from broadcasting industry, including radio and television broadcasting, as defined in section 65 (105) (zk) of the Finance Act, 1994, at the rates specified in that Act. The current rate of service tax is 10.3% including education cess. Details of taxes collected by the State Governments are not maintained by this Ministry. Separate item-wise or zone wise data of direct and indirect taxes collected from television broadcasting industry is not centrally maintained.